BEFORE THE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH, KOLKATA

Original Application No. 69....... /2025/EZ

In the matter of

Santosh Singh & Ors. -----------------------Applicants

Versus

The State of Bihar & others--------------Respondents

Santosh Singh & Others -------- **Applicant**

Versus

The State of Bihar and others ----**Respondents**

INDEX

Sl. No.	Particulars	Page No.
1.	Counter Affidavit on behalf of Respondent no. 2	01 - 08
2.	Annexure-A: letter No. 984 dated 02.11.2023 of B.D.O., Madanpur, N.O.C. of Circle Officer, Madanpur Check list	09
3.	Annexure-B: Proceeding of review meeting dated 29.11.2023.	10-11
4.	Annexure-C: Letter no. 228 dated 08.02.2025 issued for the office of C.O., Madanpur.	12
5.	Annexure-D: Measurement report dated 24- 09-2025.	13
	Annexure-E: order dated 28-01-2025 passed by the Hon'ble Court in C.W.J.C. No 1453 of 2025.	14

4605
07.03.2026

NOTARY
Ram Pravesh Thakur
Aurangabad
Regd. No. 3576J
GOVT OF BIHAR

X

BEFORE THE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH, KOLKATA
Original Application No. 69....... /2025/EZ

In the matter of
Santosh Singh & Ors. -----------------------Applicants

Versus

The State of Bihar & others--------------Respondents

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT DISTRICT MAGISTRATE, AURANGABAD.

Is as follows:-

I, **Sweta Priyadarshi** D/o Mukund Kumar Sinha, R/o H. No. E/31, Vijyapuram, PS-Sarkanda, District- Bilaspur (Chhatisgarh), Pin code-495001 and presently posted as Senior Deputy Collector, Aurangabad, do hereby solemnly affirm and state on oath as under:-

1. That I am duly authorized by the District Magistrate, Aurangabad (Respondent No. 2) in the present case, and am duly authorized and conversant with the facts of the case to swear this affidavit on its behalf.
2. That I have read and understood the contents of the application filed by the Applicants and the subsequent proceedings and orders of this Hon'ble Tribunal in the matter.
3. That it is humbly submitted that in the present matter it is necessary to bring some relevant facts before this Hon'ble Tribunal for its kind perusal and consideration to adjudicate the present matter in accordance with law.
4. That it is humbly submitted that as a matter of fact the construction of Panchyat Sarkar Bhawan is an ambitious and flagship scheme of State Government and for which the State Government has decided to construct Panchyat Sarkar Bhawan in each and every Gram

NOTARY
Ram Pravesh Thakur
Area-Aurangabad
Regd No-3563
Exp-24July2028
GOVT. OF BIHAR

Panchayat providing there all the arrangements and facilities to run smoothly the offices of the Mukhiya/Sarpancha/Gram Kachahari and other offices.

5. That it is pertinent to mention here that for construction of Panchayat Sarkar Bhawanthe Panchayat Raj Department, Govt.of Bihar issued guidelines time to timefor the selection of suitable land to construct the Panchyat Sarkar Bhawan.

6. That it is humbly submitted that the Panchyat Raj Department, Govt. of Bihar has already issued a clear guideline in this regard vide Memo No. 7583, dated 26.11.2019 clarifying therein that that the Panchyat Sarkar Bhawan will be constructed at the Headquarter of the Panchyat, if the land is not available in the Panchayat head quarter, the other most populated village of the Panchayat shall be given preference. It is further provided therein that if the proposed land is Gairmajarua Aamland. The Circle Officer, Madanpur will issue a
utility certificate to the said land. Thereafter the Circle Officer shall send a proposal to the District Panchayat Raj Officer in a specified form and thereafter final decision will be taken by the District Magistrate with regard to final selection of land to construct the Panchayat Sarkar Bhawan.

7. That it is humbly submitted that as a matter of fact the village Ghoradihari is headquarter of Gram Panchyat Ghoradihari under Madanpur Block and for construction of Panchayat Sarkar Bhawan at head quarter, the respondent Circle Officer, Madanpur called for a report from the concerned Halka Revenue Karmchari regarding availability of suitable land at headquarter and pursuant to that the required report was submitted by the Halka Revenue Karmchari, stating therein that a piece of suitable land bearing Khata No. 62, Plot No. 493, area- 50 decimal situated at headquarter village-Ghoradihari, Thana No. 853 is available for construction of

Ram Pravesh Thakur
Area-
Regd No-
Exp-24 July 2023

Panchayat Sarkar Bhawan, which is recorded in C.S. Khatiyan as Gairmajrua Malik, Paratee Kadeem land.

8. That thereafter the respondent Circle Officer, Madanpur issued no objection certificate on 28.10.2023 and a proposal was sent (along with N.O.C. enquiry report) check list of Halka Karmchari/Revenue Officer to the District Panchayat Raj Officer, Aurangabad for further action.

A true photo copy of letter No. 984 dated 02.11.2023 of B.D.O., Madanpur, N.O.C. of Circle Officer, Madanpur Check list is annexed herewith and marked as Annexure-'A'.

9. That thereafter a review meeting was convened under the Chairmanship of District Magistrate, Aurangabad on 29.11.2023, in which the proposal for construction of Panchayat Sarkar Bhawan at the proposed land bearing khata No. 62, Plot No. 493, area- 50 decimal of mouza- Ghoradihri (Headquarter village) was approved and the copy of proceeding dated 29.11.2023 was communicated to the all concerned for necessary action vide Memo No. 2198/Pan., dated 29.11.2023 of District Magistrate, Aurangabad.

A true photo copy of proceeding of review meeting dated 29.11.2023 is annexed herewith and marked as Annexure-'B'.

10. That thereafter the proposed land was approved by the department and after completing all necessary process, the construction work of Panchayat Sarkar Bhawan of Gram Panchayat Ghoradihari was started at the proposed land situated at head quarter village Ghoradihari.

11. That thereafter the petitioner filed a petition before the District Magistrate, Aurangabad raising objection over the approved land

stating therein that the proposed/ Approved land for construction of Panchayat Sarkar Bhawan is situated within 30 meters of Keshar river and the same is in utter violation of the N.G.T. guideline.

12. That thereafter in light of the objection of the petitioner, The D.P.R.O., Aurangabad vide letter No. 97 dated 09.01.2025 directed the C.O./B.P.R.O., Madanpur to get the matter enquired as alleged by the petitioner.

13. That pursuant to that the Circle Officer, Madanpur/B.P.R.O., Madanpur along with, concerned Halka Revenue Karmchari conducted spot enquiry jointly and during the course of spot enquiry it was found that the construction work of Panchayat Sarakar Bhawan is going on over the proposed/approved land bearing Khata No. 62, Plot No. 493,area- 50 decimal of Mouza- Ghordihari, which is situated at more than distance of 100 feet from Keshar river and it is free from water logging.

Accordingly a joint enquiry report was submitted by the Circle Officer, Madnapur and B.P.R.O, Madanpur to the D.P.R.O., Aurangabad vide letter No. 228 dated 08.02.2025 of Circle Officer, Madanpur.

A true photo copy of letter no. 228 dated 08.02.2025 issued for the office of C.O., Madanpur is annexed here with and marked as Annexure-'C'

14. That in light of the complaint of the petitioners the measurement of the land in question bearing Khata No. 62, Plot No. 493 of Mouza-Ghordihari was again done by the Anchal Amin on dated 24-09-2025 in presence of Halka rajaswa karmachari, Police officials and villagers and after measurement it is found that construction work of Panchayat Sarakar Bhawan is going on over the said plot no.493 of Khata no. 62 area50 decimal, which is at the distance of more than 100 feet from the bank of Keshar river.

NOTARY
Ram Pravesh T...
Regd No-35/6J
Exp-24 July 2028
GOVT OF BIHAR

A true photo copy of measurement report dated 24- 09-2025 is annexed herewith and marked as Annexure-'D'

15. That it is pertinent to mention here that the petitioner no. 1 Santosh kumar Singh had already preferred a writ application in the present matter before this Hon'ble court vide C.W.J.C. No. 1453 of 2025, which was already withdrawn by the petitioner and accordingly writ petition of the petitioner was dismissed by this Hon'ble Court vide its order dated 28-01-2025.

A true photo copy of order dated 28-01-2025 passed by the Hon'ble Court in C.W.J.C. No 1453 of 2025 is annexed herewith and marked as Annexure-'E'

16. That again the petitioner and others filed a writ application before the Hon'ble High Court of Judicature at Patna vide CWJC No. ..../2025 seeking same relief(s) in which a counter affidavit in detail on behalf of the state respondents has already been filed before this Hon'ble Court giving therein full details with regard to step taken in the present matter and the same is already sub-judice before the Hon'ble Hight Court, Patna for its final adjudication.

17. That from the facts as stated herein above it is obvious that the petitioners have filled the present application before this Hon'ble N.G.T. for the same relief which is not permissible in eye of law, as the same issue is sub-judice before the Hon'ble High Court of Judicature at Patna for its adjudication.

It is also evident that the petitioners have tried to mislead the Hon'ble Tribunal by placing wrong facts.

18. That from the facts as stated hereinabove, it is obvious that the allegation of Petitioners is far from truth and the present petition has been filed by him in village politics only with intent to create

NOTARY
Ram Pravesh Th...
Area-Aurangabad
Regd No-35/6J
Exp-24 July 2028

X

obstruction in development work i.e. construction of Panchayat SarkarBhawan.

It is also obvious that the construction work of Panchyat Sarkar Bhawan is going on over the approved land, which is suitable and undisputed.

19. That it is humbly submitted that the construction work of Panchayat Sarkar Bhawan at the approved/selected site is in its final stage and the maximum part of sanctioned amount has already been expended in its construction.

20. That the statements made hereinabove are true and correct to the best of my knowledge, information, and belief, derived from the official records of the Board and the inspection carried out. No part of it is false or misleading and nothing material has been concealed therefrom.

21. The statements made in the foregoing paragraph nos. 1 to 19 of this Affidavit are true to my knowledge and best of my belief and information derived from record and the rest thereof are my humble submissions before this Hon'ble Tribunal.

Akhilesh Kumar
Advocate
En No. 1070/12
07/03/2026

7/03/26
Deponent

NOTARY
Ram Pravesh Thakur
Area-Aurangabad
Regd No-2...
Exp-24July2028
GOVT OF BIHAR

Solemnly affirm before me
Sweta Priyadarshi
Identified by: Akhilesh Kumar.

Notry, Aurangabad (Bihar)

8

VERIFICATION

Verified at Aurangabad on this 07th of March, 2026. that the contents of the above affidavit from paragraphs 1 to 19 are true and correct to my knowledge and belief, no part of it is false, and nothing material has been concealed therein.

7/03/26

Deponent

NOTARY
Ram Pravesh
Area-Aurangabad
Regd No.
Exp-24 July 2028
GOVT OF BIHAR

Solemnly affirm before me
Sweta Priyadarshi
Identified by Akhilesh Kumar
Notary, Aurangabad (Bihar)
7/3/26

Annexure -'A'

कार्यालय प्रखण्ड विकास पदाधिकारी,
मदनपुर, औरंगाबाद।

मोबाईल नं0—9431818095
ई—मेल—bdo.madanpur@gmail.com
एन0आइ0सी0मेल—bdo.mad-au-nlh@nic.in

पत्रांक— 984 दिनांक— 02-11-23.

प्रेषक,

प्रखण्ड विकास पदाधिकारी
मदनपुर।

सेवा मे,

जिला पंचायत राज पदाधिकारी,
औरंगाबाद।

विषयः— ग्राम पंचायत—धोड़ां डिहरी में पंचायत सरकार भवन निर्माण हेतु भूमि का चयन कर प्रस्ताव उपलब्ध कराने के संवंध मे।

प्रसंगः— इस कार्यालय का पत्रांकः—975 दिनांकः—31.10.2023

महाशय,

उपर्युक्त विषयक प्रासांगिक पत्र द्वारा ग्राम पंचायत—धोड़ाडिहरी मे पंचायत सरकार भवन निर्माण हेतु भूमि का चयन कर भूमि का प्रस्ताव भेजा गया है।

पुनः अंचल कार्यालय से प्राप्त अनापत्ति एवं सर्वे ख़तियान की सच्ची प्रतिलिपि की 3 प्रति पत्र के साथ संलग्न कर भेजा जा रहा है।

सादर सूचनार्थ।

अनुलग्नक : यथोपरि

विश्वासभाजन

02/11/23

प्रखण्ड विकास पदाधिकारी
मदनपुर।

D:\ghora dihri panchat sarkar bhawan bhumi chayan.docx

Annexure - 'B'

बिहार सरकार

समाहरणालय, औरंगाबाद

(जिला पंचायत शाखा)

समाहरणालय परिसर, औरंगाबाद – 824101

: dpro-au-bih@nic.in

http://www.aurangabad.bih.nic.in

श्री श्रीकान्त शास्त्री (भा०प्र०से०), जिला पदाधिकारी, औरंगाबाद की अध्यक्षता में दिनांक 29.11.2023 को सम्पन्न पंचायत सरकार भवन निर्माण से संबंधित समीक्षात्मक बैठक की कार्यवाही:–

उपस्थिति– पंजी के अनुसार

कार्यवाही:–

सर्वप्रथम जिला पंचायत राज पदाधिकारी, औरंगाबाद द्वारा बताया गया कि जिलान्तर्गत कुल पंचायतों की संख्या– 202 है, जिसमें से कुल 58 ग्राम पंचायतों में पंचायत सरकार भवन का निर्माण कार्य पूर्ण करा लिया गया है एवं 29 ग्राम पंचायतों में पंचायत सरकार भवन का निर्माण कार्य जारी है तथा 82 ग्राम पंचायतों में पंचायत सरकार भवन निर्माण हेतु भूमि की स्वीकृति प्रदान की गयी है, जिसका सीमांकन एवं निविदा का कार्य किया जा रहा है।

1. शेष बचे हुए 33 ग्राम पंचायतों में पंचायत सरकार भवन निर्माण हेतु 07 प्रखंडो से **कुल 10** प्रस्ताव संबंधित प्रखंड के प्रखंड विकास पदाधिकारी/प्रखंड पंचायत राज पदाधिकारी/अंचल अधिकारी से प्राप्त हुआ है। कुल प्राप्त प्रस्तावों को विभागीय मापदण्ड के आधार पर समीक्षा की गयी। स्थिति निम्नवत् पायी गयी:–

क्र०	प्रखंड का नाम	ग्राम पंचायत का नाम	मौजा का नाम	थाना संख्या	खाता संख्या	खेसरा संख्या	रकबा	चेक लिस्ट	नक्शा	ग्राम सभा	खतियान	संयुक्त प्रमाण पत्र	अंचल का अनापत्ति प्रमाण पत्र	भूमि का किस्म	अभ्युक्ति
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1	देव	बेढना	पचौखर	930	193	703	50डी०	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	गै०म०मा० परती कदीम	
2		पश्चिमी केताकी	केताकी	975	732	4026	50डी०	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	गै०म०मा० परती कदीम	
3	मदनपुर	घोड़ाडिहरी	घोड़ाडिहरी	853	62	493	50डी०	हाँ	हाँ	नहीं	हाँ	हाँ	हाँ	गै०म० मालिक	
4	ओबरा	अमिलौना	तेन्दुआ	94	106	506	50डी०	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	गै० आम अन्य	
5		बभनडीहा	बभनडीहा	313	56	160	50डी०	हाँ	नहीं	हाँ	हाँ	हाँ	हाँ	गै० आम छौर	
6	बारुण	पौथू	पौथू	106	207 95	875 883	39डी० 11डी०	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	गै०म०मा० परती कदीम एवं रैयती	11 डी० रैयती भूमि का दान की कार्रवाई की जा रही है।
7	कुटुम्बा	बलिया	बलिया	525	138	398	50डी०	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	गै०म० मालिक	
8		अम्बा	चिल्हकी	467	92	1001	50डी०	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	गै०म०मा० परती कदीम	
9	नवीनगर	कंकेर	कंकेर	28	160	3401	50डी०	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	गै०म०मा० परती कदीम	
10	रफीगंज	चेंव	चेंव	731	384 38 56	912 595 916	26डी० 14डी० 10डी०	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	गै०म०मा० परती कदीम एवं रैयती	24डी० रैयती भूमि का दान की कार्रवाई की जा रही है।

उपरोक्त के समीक्षोपरान्त कुल 10 प्रस्तावों को स्वीकृति प्रदान की गयी।

X

2. अंचल अधिकारी, ओबरा को निदेश दिया जाता है कि बभनडीहा के प्रस्ताव पत्र में नक्शा की प्रति कार्यवाही प्राप्ति के 24 घंटे के अंदर जिला पंचायत राज पदाधिकारी, औरंगाबाद को उपलब्ध कराना सुनिश्चित करेंगे।

(अनुपालनः— अंचल अधिकारी, ओबरा/जिला पंचायत राज पदाधिकारी, औरंगाबाद)

3. अंचल अधिकारी, बारूण को निदेश दिया जाता है कि मौजा पौथू के खाता संख्या 95 खेसरा संख्या 88 रकवा 11डी० रैयती भूमि एवं अंचल अधिकारी, रफीगंज, मौजा— चेंव के खाता संख्या— 38, 56, खेसरा सं०— 595, 916, रकवा— 24डी० भूमि का दान की कार्रवाई अविलम्ब कराना सुनिश्चित करेंगे।

(अनुपालनः— अंचल अधिकारी, बारूण/रफीगंज/अपर समाहर्त्ता, औरंगाबाद)

4. कार्यपालक अभियंता, स्थानीय क्षेत्र अभियंत्रण संगठन, कार्य प्रमंडल, औरंगाबाद को निदेश दिया जाता है कि कुल 10 प्रस्तावों को विभागीय संकल्प संख्या 2प/पं०सं०भ०—9—56/2020/4881/पं०रा०, दिनांक 03.05.2023, विभागीय पत्रांक 5767/पं०रा०, दिनांक 24.05.2023 एवं पत्रांक 8354/पं०रा०, दिनांक 30.08.2022 तथा पत्रांक 6733/पं०रा०, दिनांक 16.06.2023 के आलोक में चिन्हित भूमि का सीमांकन करते हुए आवश्यक कार्रवाई कराना सुनिश्चित करेंगे।

(अनुपालनः— सभी संबंधित अंचलाधिकारी/प्रखंड पंचायत राज पदाधिकारी/कार्यपालक अभियंता, स्था०क्षे०अभि० संगठन, कार्य प्रमंडल, औरंगाबाद)

अंत में सधन्यवाद बैठक की कार्यवाही समाप्त की गई।

ह०/-
जिलाधिकारी,
औरंगाबाद

ज्ञापांकः— 2198 /पं०, दिनांकः— 29/11/2023

प्रतिलिपिः—	सभी संबंधित प्रखंड पंचायत राज पदाधिकारी/सभी संबंधित तकनीकी सहायक, जिला— औरंगाबाद/सभी संबंधित कनीय अभियंता, स्थानीय क्षेत्र अभियंत्रण संगठन, कार्य प्रमण्डल, औरंगाबाद को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
प्रतिलिपिः—	सभी संबंधित अंचलाधिकारी/सभी संबंधित प्रखंड विकास पदाधिकारी, औरंगाबाद जिला को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
प्रतिलिपिः—	अनुमण्डल पदाधिकारी, औरंगाबाद/दाउदनगर को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
प्रतिलिपिः—	कोषागार पदाधिकारी, औरंगाबाद को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
प्रतिलिपिः—	अपर समाहर्त्ता, औरंगाबाद को सूचनार्थ प्रेषित।
प्रतिलिपिः—	चयन समिति के सभी सदस्य को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

29/11/23
जिलाधिकारी,
औरंगाबाद

ज्ञापांकः— 2199 /पं०, दिनांकः— 29 / 11 / 2023

प्रतिलिपिः—	आयुक्त, मगध प्रमण्डल गया को सादर सूचनार्थ प्रेषित।
प्रतिलिपिः—	प्रधान सचिव, पंचायती राज विभाग, बिहार, पटना को सादर सूचनार्थ प्रेषित।

29/11/23
जिलाधिकारी,
औरंगाबाद

Annexure-'C'

कार्यालय अंचल अधिकारी मदनपुर (औरंगाबाद)।

पत्रांक–228 दिनांक–8/02/2025

प्रेषक,

अंचल अधिकारी
मदनपुर, औरंगाबाद।

सेवा में,

जिला पंचायत राज पदाधिकारी
औरंगाबाद।

विषय :– **मदनपुर प्रखण्ड अंतर्गत ग्राम पंचायत घोड़ाडिहरी में पंचायत सरकार भवन निर्माण करने के संबंध में।**

प्रसंग :– भवदीय पत्रांक– 97 दिनांक– 09.01.2025

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के सबंध में कहना है कि ग्राम पंचायत घोड़ाडिहरी में पंचायत सरकार भवन निर्माण हेतु अधोहस्ताक्षरी द्वारा प्रखण्ड पंचायत राज पदाधिकारी, मदनपुर एवं राजस्व कर्मचारी के साथ संयुक्त रूप से स्थल निरीक्षण किया गया। निरीक्षणोंपरान्त पाया गया कि प्रस्तावित पंचायत सरकार भवन का मौजा–घोड़ाडिहरी, थाना नं0– 853 के खाता सं0–62, खेसरा सं0– 493, रकवा– 0.50 एकड़ भूमि सर्वे खतियान में गैरमजरूआ मालिक, किस्म परती कदीम है जिसकी चौहदी उत्तर–पक्की सड़क, दक्षिण–सामुदायिक भवन, पुरब–निज खेसरा एवं नदी पंश्चिम–पिण्ड है जिसपर पंचायत सरकार भवन का निर्माण कार्य प्रारम्भ है। यह पंचायत सरकार भवन नियमानुकूल ग्राम पंचायत घोड़ाडिहरी के मुख्यालय राजस्व ग्राम में निर्मित कराया जा रहा है, जो किसी भी प्रकार के जल–जमाव से मुक्त है तथा किसी जल क्षेत्र जैसे– जलाशय, आहर, नदी से 100 फीट की दूरी से अधिक है।

सादर सूचनार्थ समर्पित।

विश्वासभाजन

08.02.25

प्रखण्ड पंचायत राज पदाधिकारी
मदनपुर (औरंगाबाद)।

08.2.25

अंचल अधिकारी
मदनपुर (औरंगाबाद)।

सेवा में

अंचल अधिकारी महोदय
मदनपुर (औरंगाबाद)

विषय :- मौजा - खोडाडिहरी, थाना नं० - 853 अंतर्गत पंचायत सरकार भवन का मापी प्रतिवेदन के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में सादर सूचित करना है कि मौजा - खोडाडिहरी, थाना नं० - 853 के खाता सं० - 62 खेसरा सं० - 493 रकबा - 0.50 डी० भूमि मापी हेतु दिनांक - 24.09.2025 को अंचल कार्यालय मदनपुर से नोटिस प्राप्त कराया गया नोटिस के आलोक में मदनपुर अंचल अमीन, हल्का राजस्व कर्मचारी, मदनपुर थाना एवं पंचायत मुखीया के उपस्थिति में मापी पूर्ण किया गया मापी के उपरान्त पाया की पंचायत सरकार भवन का निर्माण कार्य खेसरा सं० - 493 रकबा - 0.50 डी० मे ही किया जा रहा है। जो नदी से 100 फीट की दुरी पर है। मापी कर प्लौट सं० - 493 मे से रकबा - 0.50 डी० चिन्हीत करा दी गई।

अग्रेतर करवाई हेतु प्रेषित

विश्वासभाजन

Abhay Kumar
अंचल अमीन
मदनपुर

राजस्व अमीन
मदनपुर

हल्का राजस्व कर्मचारी

Annexure - 'E'

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.1453 of 2025

==

Santosh Kumar Singh Son of Shatrughan Singh, R/o Village- Dadhpi, P.S.- Madanpur, District- Aurangabad.

... ... Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Panchayati Raj Department, Govt. of Bihar, Patna.
2. The Divisional Commissioner, Magadh Range, Gaya.
3. The District Magistrate, Aurangabad.
4. The Block Development Officer, Block- Madanpur, Dist- Aurangabad.
5. The Circle Officer, Block- Madanpur, Dist.- Aurangabad.
6. The Mukhiya, Gram Panchyat, Ghodadihari, Block- Madanpur, Dist.- Aurangabad.
7. The Gram Sachiv, Gram Panchyat, Ghodadihari, Block- Madanpur, Dist- Aurangabad.

... ... Respondent/s

==

Appearance :
For the Petitioner/s : Mr. Makardhwaj Upadhyay
For the Respondent/s : Mr. Standing Counsel 11

==

CORAM: HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA
ORAL ORDER

2 28-01-2025 Heard the learned counsel for the petitioner and the learned counsel appearing on behalf of the State.

2. Learned counsel for the petitioner seeks permission to withdraw the present application.

3. Permission, as prayed for, is accorded.

4. Accordingly, the present petition stands dismissed as withdrawn.

(Rajesh Kumar Verma, J)

Ranjeet/-

U			

WEB COPY

33

INDIA JUDICIAL
Government of Bihar
e-Court Fee

DISTRICTCO-OPERATIVECENTRALBANK,AURANGABADDISTRICTCO-OPERATIVECENTRALBANK,AURANGABADDISTRICTCO-OPERATIVECENT

e-Court Fee Receipt No.	:	BRECR016C260300003886
Date & Time	:	06-Mar-2026 03:52 PM
Name of the ACC/ Registered User	:	District Co-operative Central Bank, Aurangabad
Location	:	Civil Court Aurangabad
Name of Applicant	:	SMT ABHILASHA SHARMA
e-Court Fee Amount	:	100 (One Hundred Rupees Only)

WELFARE STAMP ₹25 BRECR016C260300003529 06 Mar 2026

NOTARY GOVT. OF BIHAR

BRECR016C260300003886BRECR016C260300003886BRECR016C260300003886BRECR016C260300003886BRECR016C260300003886BRECR016C26

SMTABHILASHASHARMASMTABHILASHASHARMASMTABHILASHASHARMASMTABHILASHASHARMASMTABHILASHASHARMASMTABHILASHASH

1001001001001001001001001001001001001001001001001001001001001001001001001001001001001001001001001001001001001001001001001

IN 2600387670

[redacted]

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at https://enibandhan.bihar.gov.in or using enibandhan Mobile App. Any discrepancy in the details on this Certificate and as available on the website/Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

SMTABHILASHASHARMASMTABHILASHASHARMASMTABHILASHASHARMASMTABHILASHASHARMASMTABHILASHASHARMASMTABHILASHASH